

## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 28 of 2018 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018

Name of the Company:

Dakshin Gujarat Vij Co. Ltd.

V/s.

Essar Steels Ltd.

Section of the Companies Act:

Section 60(5) of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1 PREMAL JOSHI

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Premalo

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## **ORDER**

Learned Advocate Mr. Premal Joshi present for Applicant. None present for Respondent in IA 28/2018.

Learned Lawyer Mr. A M Kapadia represented that Mr. Sahil Shah is going to be appear in the instant matter on behalf of RP and he is going to file his Vakalatnama in course of the day. Hence, prayed for time.

List the matter on 22.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of February, 2018.